

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.606 of 2018

IN THE MATTER OF:

Ayush Agrawal

...Appellant

Versus

C.A Kannan Tiruvengadam & Anr.

...Respondents

For Appellant:

Shri Mangesh Krishna, Shri S.N. Samith and Shri Aditya Shukla, Advocates

For Respondents:

Shri Ajay Gaggar, Ms. Dolla Adhikari, Ms. Upama Bhattacharjee and Ms. Vinita Rathore, Advocates

O R D E R

20.08.2019 Counsel for the Appellant wants to file Rejoinder. Rejoinder may be filed within a week. Parties may prepare and keep ready with the Chart showing the manner in which allocations have been done between different categories of Creditors on the basis of percentage.

List the matter for Orders on 13th September, 2019.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/gc